
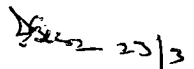


Kamal Prasad Vs. Delhi Administration

23.3.1990.

Heard the Ld. Counsel for the applicant. The Ld. Counsel for the applicant however seeks to withdraw the application. The same is accordingly dismissed as withdrawn with the liberty to file a fresh one, if so advised.


(I.K. Rasgotra)
Member(A)


(T.S. Oberoi)
Member(J)